

(Rs. in crores)

	1991-92	1992-93	1993-94
<i>Name of the Hotel</i>	<i>Profit/(Loss)</i>	<i>Profit/(Loss)</i>	<i>Profit/(Loss)</i> <i>(Provisional)</i>
Centaur Hotel, Bombay Airport	1.99	2.13	4.36
Centaur Hotel, Juhu Beach	(2.72)	(2.65)	0.37
Centaur Hotel Delhi Airport	(2.17)	(1.47)	0.09
Centaur Lake View Hotel, Srinagar	(4.44)	(5.68)	5.44
Centaur Hokke Hotel, Rajgir	(0.10)	(0.17)	0.36

Sick PSUs

3580. SHRI V. SREENIVASA
PRASAD:
SHRI INDRAJIT GUPTA:
SHRI PRAMOTHES
MUKHERJEE:

Will the Minister of FINANCE be pleased to state:

(a) whether the BIFR has delayed the revival schemes for the sick Public Sector Undertakings including some proposals from Non-resident Indians in this regard;

(b) whether the operation of these PSUs has been adversely affected and market goodwill jeopardised as a result of reference of BIFR;

(c) whether the State Bank of India and other financial institutions have also partially withdrawn their support to the above PSUs;

(d) if so, the facts and details thereof; and

(e) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Under Section 15 of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), it is obligatory for Sick Industrial Companies to make a reference to the Board for Industrial and Financial Reconstruction (BIFR). As per the provisions of SICA, the BIFR has to explore different alternatives for revival of a sick industrial company before forming an opinion that it is just and equitable that the company be wound up. BIFR has also to give a reasonable opportunity to all concerned including the Administrative Ministry and the sick company to be heard. Any request received for grant of further time has also to be considered by

BIFR. Further, in the case of some sick public sector undertakings BIFR has on request granted time to the Administrative Ministry/company concerned to give their final views on issues like induction of additional funds and allied matters, which are essential to reach a final decision as to revival, or in the alternative, closure. Proceedings before the BIFR have also been stayed by Courts in respect of five public sector cases.

(c) to (e). Where a scheme for rehabilitation of a sick public sector company is sanctioned by BIFR under Section 17(2) and Section 18(4) of SICA, public sector banks/financial institutions provide facilities in terms of the sanctioned scheme. In other cases, banks/financial institutions extend need-based support and allow 'holding-on' operations on a case to case basis. Commercial banks have been advised by the Reserve Bank of India that they should not abruptly stop the credit facilities to such units but should exercise their judgment in regard to continuance of the 'holding on' operations.

[*Translation*]

Mines and Agricultural Labour

3581. SHRI SURAJBHANU SOLANKI: Will the Minister of LABOUR be pleased to state:

(a) the number of mines and agricultural labourers, separately in Madhya Pradesh; and

(b) the minimum wages fixed for both categories of labourers in Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) According to the 1991 census, there are about 2.2 lakh mine workers and 58.6 lakh agricultural workers in the State of Madhya Pradesh.

(b) Under the Minimum Wages Act, 1948 both the State Governments and the Central Government are the appropriate authorities for fixation and revision of minimum wages in schedule employments under their respective jurisdiction. While the scheduled employments in Agriculture falls mainly under the jurisdiction of the State Government, the scheduled employments in mines largely fall under the jurisdiction of the Central Government. The minimum wages fixed for the lowest paid agriculture worker are Rs. 28.17 p.d. in the State of Madhya Pradesh which were last revised on 1.4.93. The minimum wages in mines sector as fixed by the Central Government are Rs. 28.00 and Rs. 34.00 for the lowest paid unskilled workers employed Above Ground and Below Ground respectively. These wages were last revised by the Central Government on 12.7.94.

Handicrafts Fairs/Exhibitions

3582. SHRI GAYA PRASAD KORI: Will the Minister of TEXTILES be pleased to state:

(a) the number of handicrafts fairs/exhibitions organised in the country during 1993-94, State-wise particularly in Uttar Pradesh;

(b) the norms adopted for selection of artisans participating in such fairs/exhibitions;